

**BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL TRIBUNAL, NEW DELHI**

Original Application No. 836/2024

**In the matter of: -**

SARITA DWIVEDI

....Applicant

Versus

STATE OF UP & Ors.

.....Respondent(s)

NDOH: -25.04.2025

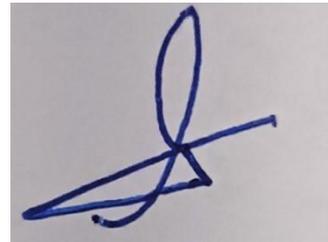
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**SUPPLEMENTARY AFFIDAVIT ON BEHALF OF RESPONDENT  
NO. 6, M/s OMAXE LTD. IN TERMS OF THE ORDER DATED  
20.02.2025 PASSED BY THIS HON'BLE TRIBUNAL.**

<b>Sr. No.</b>	<b>Particulars</b>	<b>Pg. No.</b>
1.	Supplementary affidavit on behalf of Respondent no. 6, M/s Omaxe Ltd. In terms of the order dated 20.02.2025 passed by this Hon'ble Tribunal.	1-4
2.	<b>Annexure No. 1.</b> A True Copy of the Recent Photos with Geotag of the restored pond in question is collectively annexed	5-12
3.	<b>Annexure No. 2</b> True copy of the letter dated 18.04.2025 to the Additional District Magistrate (Administration), Lucknow is hereby annexed	13-18

Through counsel

FILED BY

A handwritten signature in blue ink, consisting of a stylized, cursive script that is difficult to decipher but appears to be the name of the counsel.

**ASHWIN KUMAR NAIR**

**COUNSEL FOR THE RESPONDENT NO 6**

**Office: A-11 Basement Lajpat Nagar Phase-3**

**New Delhi-110024**

**Mob: 8826677580**

**Place New Delhi**

**Date: 24.04.2025**

**BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL TRIBUNAL, NEW DELHI**

Original Application No. 836/2024

**In the matter of: -**

SARITA DWIVEDI

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Versus

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**SUPPLEMENTARY AFFIDAVIT ON BEHALF OF RESPONDENT  
NO. 6, M/s OMAXE LTD. IN TERMS OF THE ORDER DATED  
20.02.2025 PASSED BY THIS HON'BLE TRIBUNAL**

That I, Digamber Dutt Sharma S/o Late Shri Keshab Dutt, aged about 50 years, Office address at: 7, L.S.C. Kalkaji, New Delhi-110 019, do hereby solemnly affirm that:

1. I am the Authorized signatory on behalf of Respondent no. 6 named as M/s Omaxe Ltd., am well versed with the facts of the case, and henceforth extending this supplementary affidavit mentioning the following averments.
2. That it is humbly submitted that the captioned matter is listed for further consideration on 25.04.2025 before this Hon'ble Tribunal.



3. That on 02.09.2024 this Hon'ble tribunal was pleased to take Suo-motu cognizance towards the letter of the alleged petitioner named Sarita Dwivedi, resident of 403, Omaxe City, Raebareli Road, Lucknow, dated 30.10.2023 in which M/S Omaxe Ltd. (Hereinafter the Deponent) was impleaded as Respondent No. 6 in the captioned matter.
4. That this Hon'ble Tribunal, vide its order dated 20.02.2025, was pleased to direct the respondents to complete the restoration and rejuvenation of pond category lands (Khasra numbers 1211, 1250, 1251, 1653, 1681) situated in village Aurangabad Khalsa, Tehsil Sarojini Nagar, Lucknow by 31.03.2025. The Hon'ble Tribunal further directed that an action taken report be submitted at least one day prior to the next date of hearing.
5. That it is most humbly and respectfully submitted before this Hon'ble tribunal that the Respondent No. 6 has duly complied with the said directions of this Hon'ble Tribunal. The restoration works across all five Khasra numbers 1211, 1250, 1251, 1653, and 1681 have been completed in all respects.



The ponds were excavated and brought to their original contours, and pavements were laid as per the standard design and compliance norms.

6. That recent geotagged photographs of the restored ponds are being submitted herewith to demonstrate the compliance undertaken. (The true copy of Recent Photos with Geotag of the restored pond in question is collectively annexed herewith as **Annexure No. 1**)
  
7. That it is further stated and submitted by the respondent herein that vide letter dated 18.04.2025, preferred by the respondent herein to the Additional District Magistrate (Administration), Lucknow, apprising the authority that the restoration work on all five pond-category lands bearing Khasra Nos. 1211, 1250, 1251, 1653, and 1681 stood completed. (True copy of the letter dated 18.04.2025 to the Additional District Magistrate (Administration), Lucknow is hereby annexed and marked as **Annexure No. 2**)



**PRAYER**

In view of the facts stated above, this Hon'ble Tribunal may graciously be pleased to:

- a) Take the present affidavit and annexures on record as compliance with the order dated 20.02.2025;
- b) To dismiss the present petition qua Respondent No. 6 as infructuous; and/or
- c) Pass any other orders deemed just and proper in the facts and circumstances of the case.

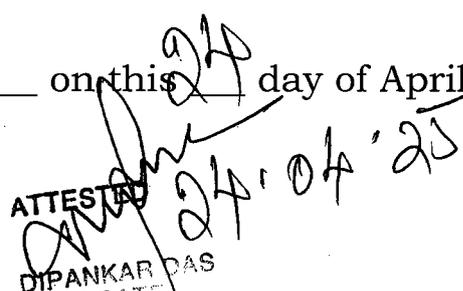
For OMAXE LIMITED  
  
 Authorized Signatory  
**DEPONENT**

**VERIFICATION**

I, the deponent above-named, do hereby verify that the contents of paragraphs 1 to 7 of this affidavit are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

Verified at AD on this 24 day of April, 2025.

ATTESTED

  
 24.04.25  
 DIPANKAR DAS  
 ADVOCATE  
 NOTARY PUBLIC  
 REGD. NO. 918  
 GOVT. OF INDIA  
 LAWYER'S CHAMBER  
 SUPREME COURT OF INDIA  
 NEW DELHI

For OMAXE LIMITED  
  
 Authorized Signatory  
**DEPONENT**







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दिनांक -18/04/2025

सेवा में,

श्रीमान अपर जिलाधिकारी (प्रशासन)  
 लखनऊ, उत्तर प्रदेश।

विषय—मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष लम्बित वाद संख्या 836/2024 सरिता द्विवेदी बनाम स्टेट ऑफ़ यू.पी. व अन्य में मा0 अधिकरण द्वारा पारित आदेश का अनुपालन सुनिश्चित किये जाने में ओमेक्स सिटी टाउनशिप के निवासियों द्वारा किये जा रहे व्यवधान उत्पन्न किये जाने के सम्बन्ध में।

महोदय,

उपरोक्त विषय के सम्बन्ध में अवगत कराना है कि मा० राष्ट्रीय हरित अधिकरण द्वारा उपरोक्त वाद में पारित आदेशों के क्रम में ओमेक्स सिटी औरंगाबाद खालसा लखनऊ स्थित योजना के अंतर्गत खसरा संख्या 1211, 1250, 1251, 1653 एवं 1681 पर अंकित तालाबों को उनके मूल स्वरूप में लाने हेतु पुनर्स्थापना का कार्य पूर्ण किया जा चुका है।

खसरा संख्या 1211,1653 एवं 1681 पर स्थित तालाबों की पुनर्स्थापना का कार्य पूर्ण किये जाने सम्बन्धी सूचना पूर्व में महोदय को प्रेषित की गयी थी खसरा संख्या 1250 एवं 1251 पर स्थित तालाबों का कार्य भी पूरी तरीके से पूर्ण किया जा चुका है जो कि योजना के निवासियों द्वारा व्यवधान किये जाने के कारण रुका हुआ था। खसरा संख्या 1250 एवं 1251 पर तालाब की खुदाई एवं पेवमेंट लगाये जा चुके है जो कि संलग्न चित्र से स्पष्ट है।

मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश के क्रम में खसरा संख्या 1211, 1250, 1251, 1653 एवं 1681 पर तालाबों के पुनर्स्थापना का कार्य पूर्ण किया जा चुका है जिसकी सूचना महोदय को आवश्यक कार्यवाही हेतु प्रेषित की जा रही है।

द्वारा अधिकृत हस्ताक्षरी



(ओमेक्स लिमिटेड)

प्रतिलिपि

1. श्रीमान आयुक्त, मगर निगम, लखनऊ।
2. श्रीमान उपजिलाधिकारी, सरोजनी नगर, लखनऊ।

"This is to inform that please make all correspondence with us on our Zonal Office Address only,,

OMAXE LIMITED

Zonal Office : CYBER TOWER, IIInd Floor, TC-34/V2, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh- 226010.

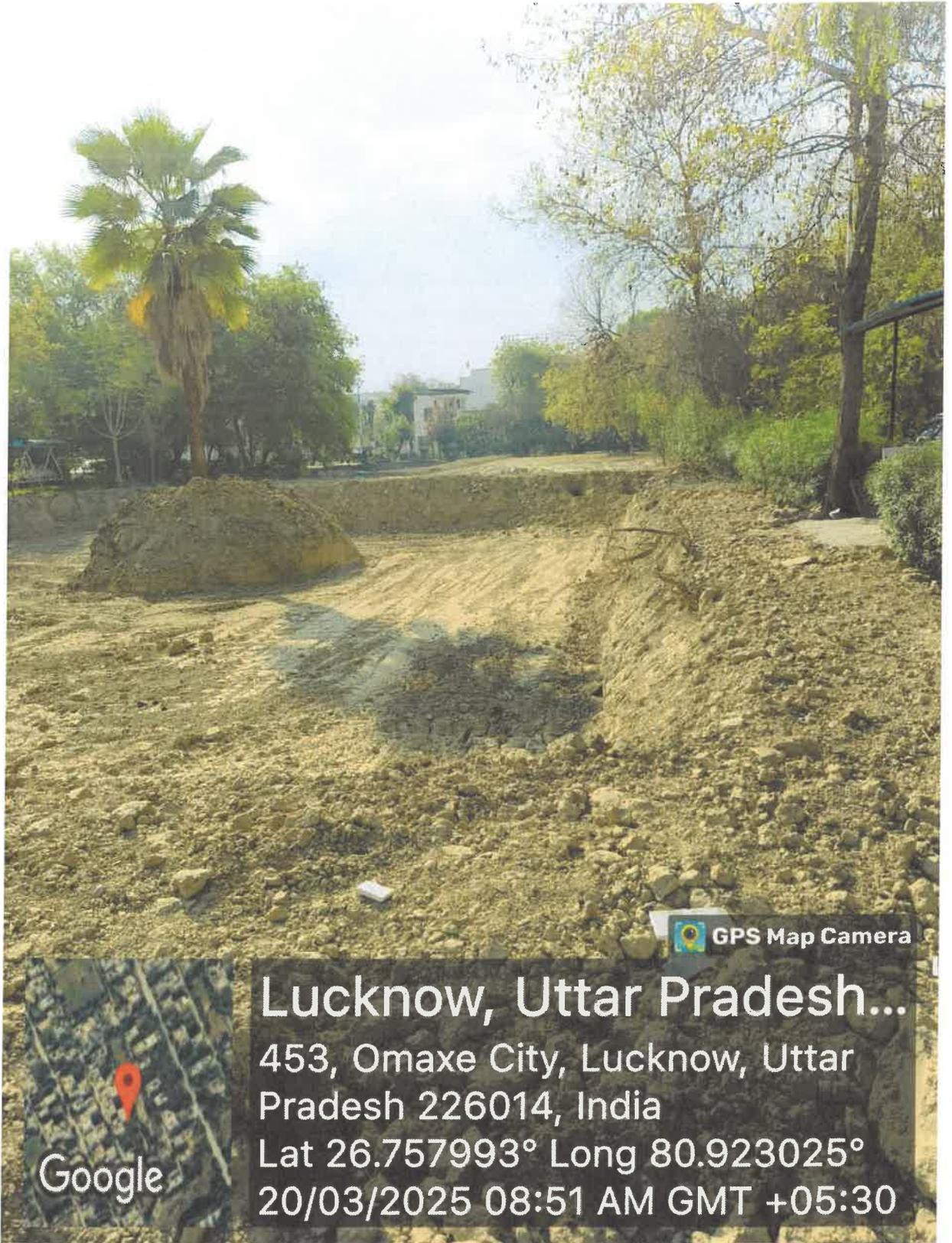
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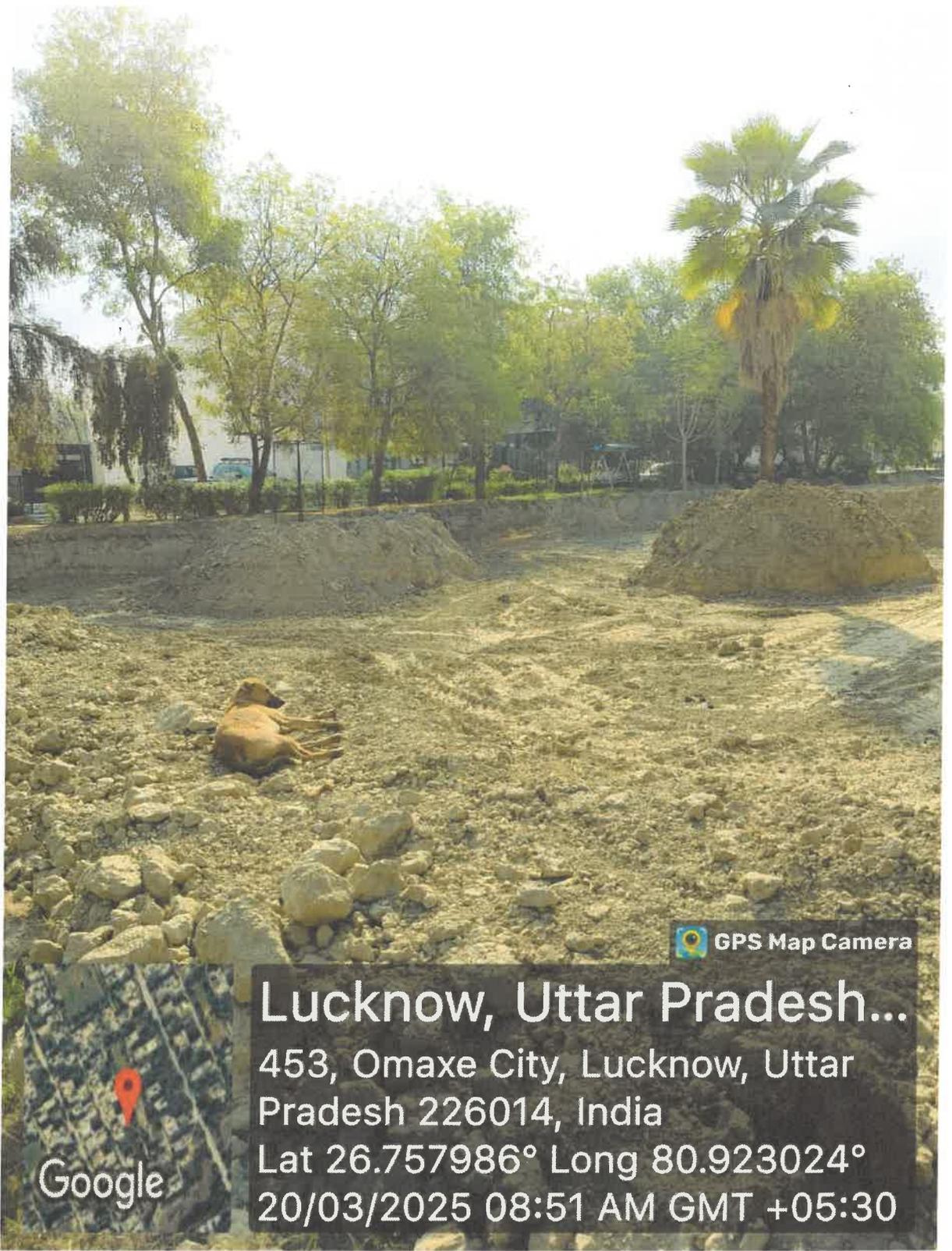
Corporate Office : 7, Local Shopping Complex, Kalkaji, New Delhi - 110 019 (India)

Tel. : 91-11-41896680-85, 41893100

Regd. Office : Shop No. 19-B, First Floor, Omaxe Celebration Mall, Sohna Road, Gurgaon - 122 001, (Haryana)

Toll Free No. 1800 102 0064 Website : www.omaxe.com CIN : L74800HR1090010054010





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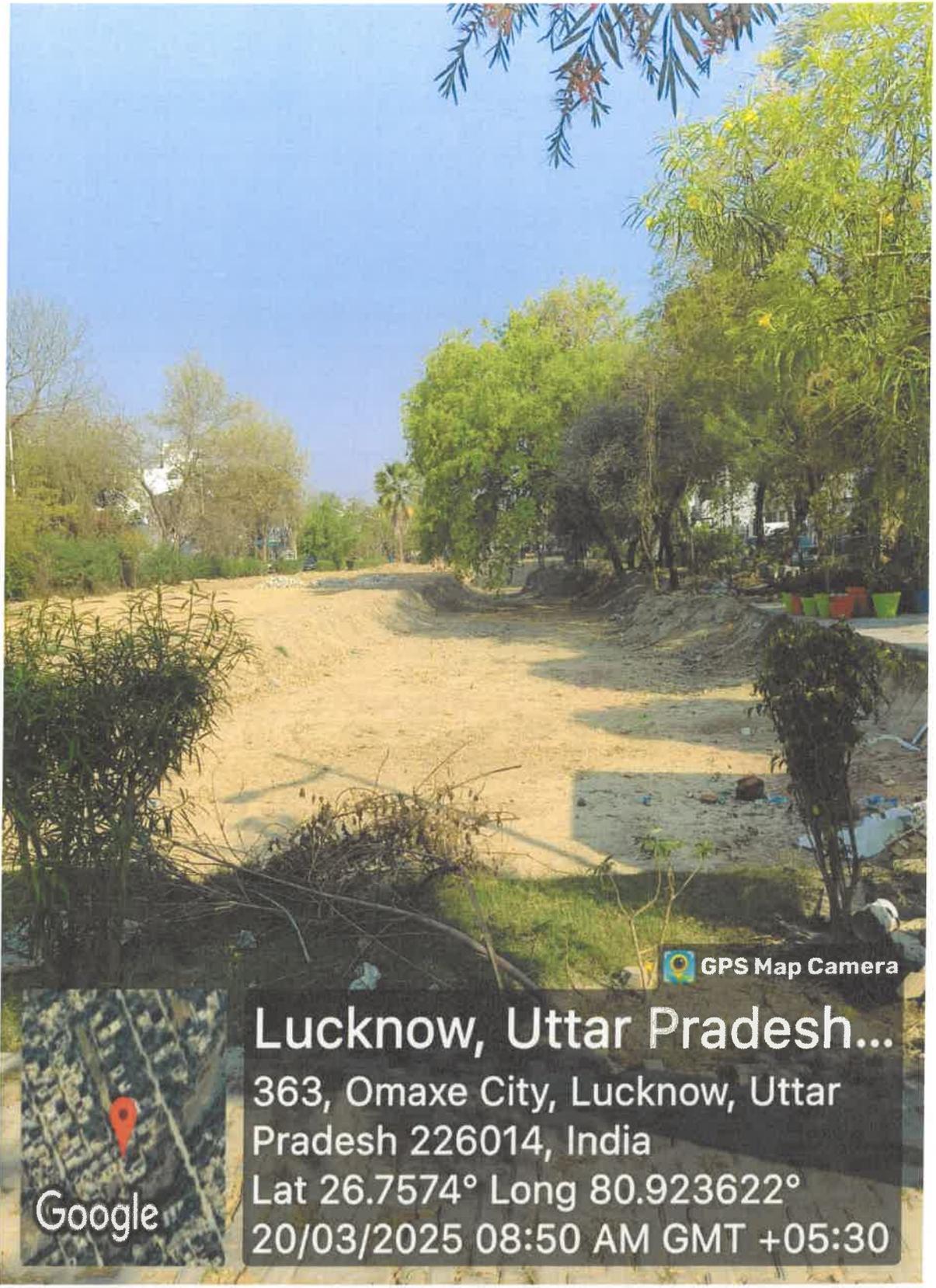
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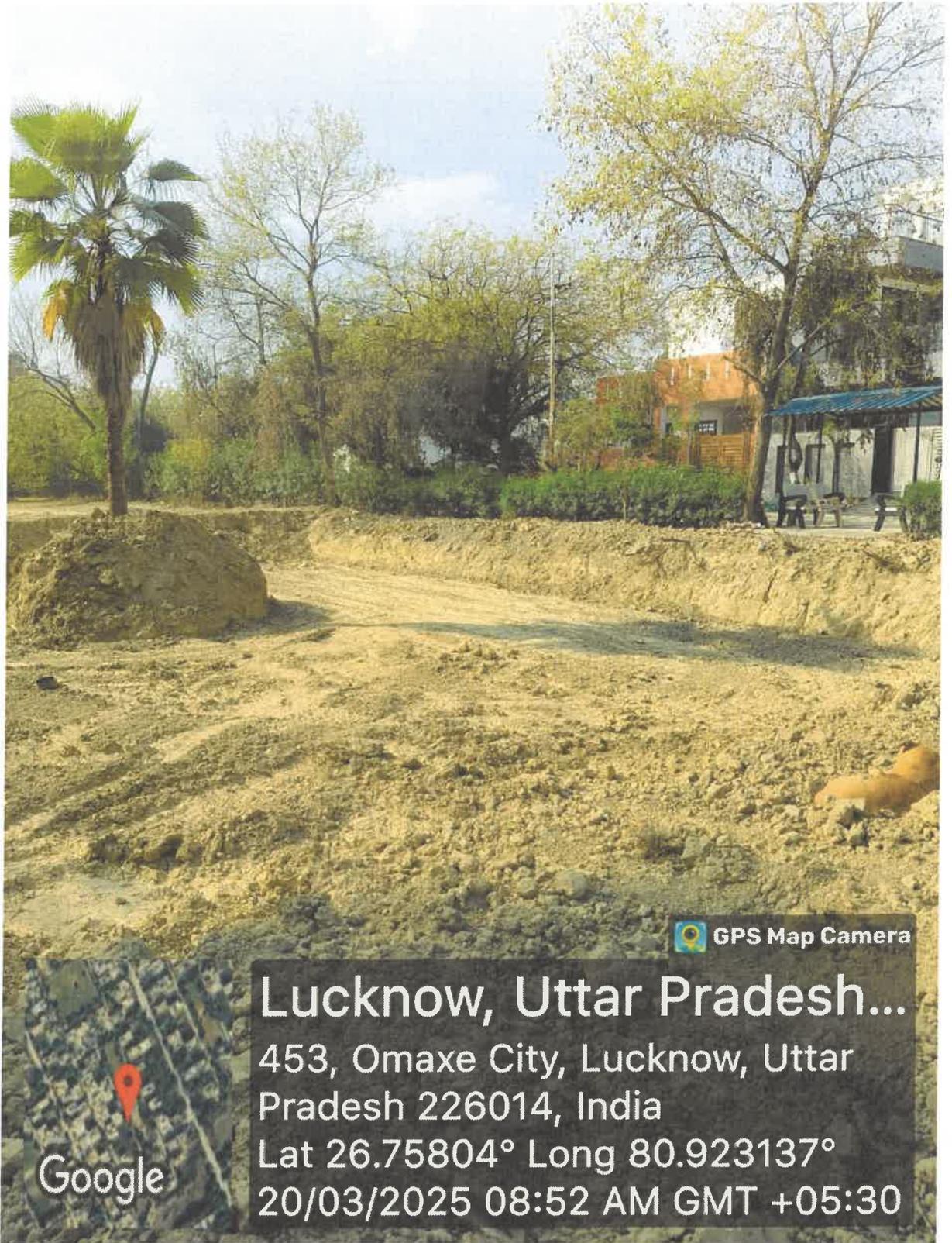
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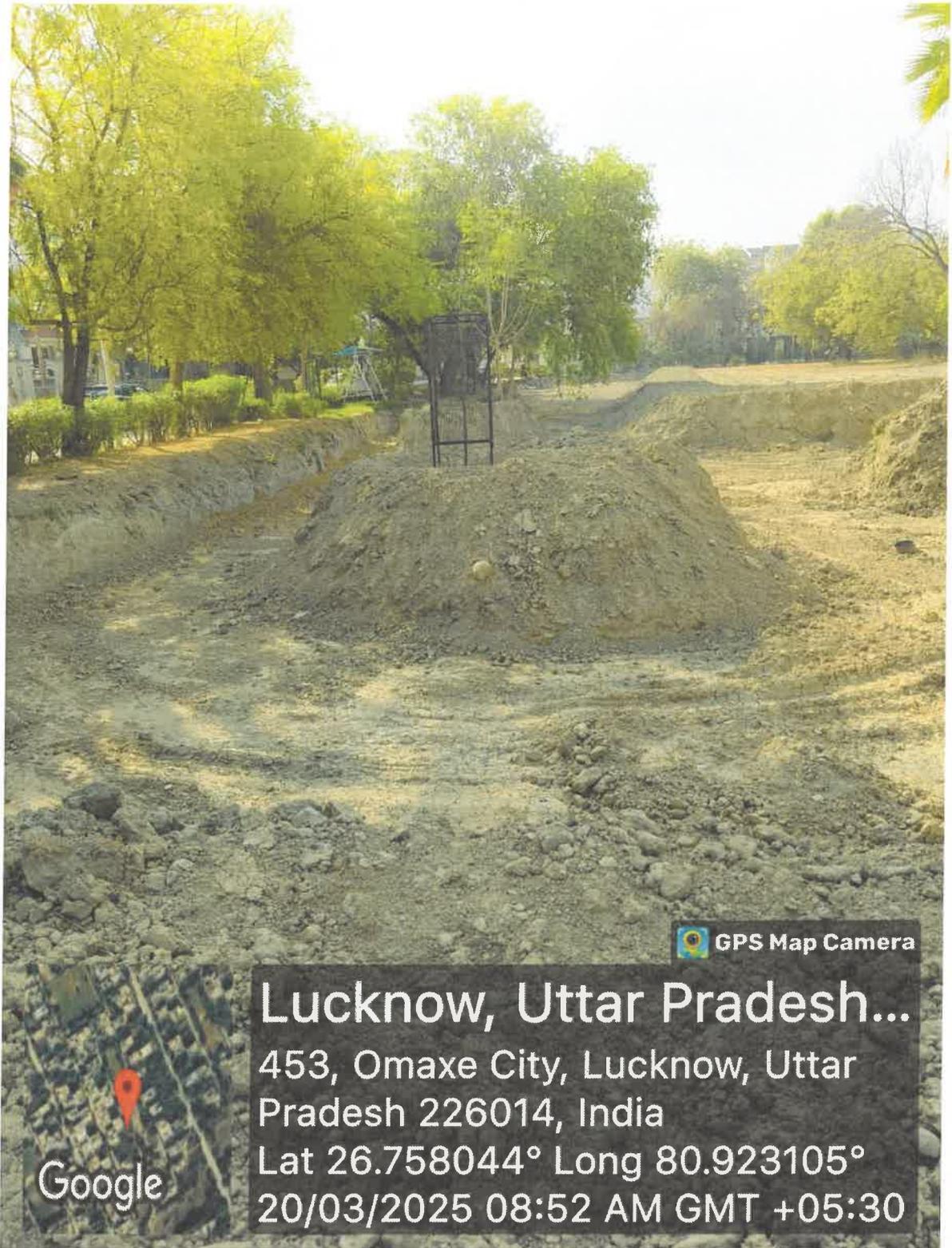
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